

Sh. Avinash K Srivastava joined as Technical Member in the National Company Law Tribunal, New Delhi on 13th September, 2021. Formerly, a Member of the Indian Administrative Services of 1982 batch, UP cadre, he has worked in the field, including as DM and Commissioner, as also in the secretariat, both in Government of UP and Gol.

He has fair experience of cadre management, court work, administering statutes, legislative work, regulatory matters, policy formulation and implementation and e governance. He has worked extensively in Irrigation Department (3.5 years), Petroleum Ministry (5 years), Ministry of Corporate Affairs (4 years), Department of Consumer Affairs (2.5 years), etc. He had administered the affairs under the Consumer Protection Act,1986, Bureau of Indian Standards Act, 2016, Legal Metrology Act,2009, Essential Commodities Act, 1955, Multi State Cooperative Societies Act,2002, Companies Act, 1956, and UP Labour Laws, in various positions. He has formulated the Bid Document for Selection of Service Provider for MCA21 e governance Project. He also steered the MCA21 IT Platform in its transitional phase¹ from TCS to Infosys as service provider. His educational qualifications include PGDM with specialization in Financial Management. He has worked more than 4 years in Ministry of Corporate Affairs. He handled the work relating to management takeover of Satyam Computers Limited i.e. how the company was saved, role of Auditor and making provisions in the new Companies Act, 2013 to take action against them in case of fraud by a company, etc.